

available in the important libraries in India; and

(b) if not, whether such a Catalogue will be prepared to facilitate the work of our research students?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) So far as Government are aware there is no Union Catalogue of Books and Journals available in any library in India.

(b) There is no such proposal at present under consideration.

Gold Smuggling

961. Shri Raghunath Singh: Will the Minister of Finance be pleased to state whether it is a fact that an Italian has been taken into custody on the charge of smuggling gold and selling it in Delhi market on the 12th August, 1957?

The Deputy Minister of Finance (Shri B. R. Bhagat): On 12th August, 1957, an Italian was found offering approximately 600 tolas of gold for sale in the Delhi market. As the gold was believed to be contraband, he was detained for interrogation. The gold has been seized but the Italian gentleman has not so far been taken into custody.

Mine Managers

963. Shri Matin: Will the Minister of Education and Scientific Research be pleased to state:

(a) the number of 1st and 2nd class Mine Managers to be trained during the Second Five Year Plan;

(b) the number of mining engineering graduates to be trained during the Second Five Year Plan;

(c) the number of geologists to be trained in the next five years;

(d) the number of senior Mine Managers and Engineers to receive specialised training abroad under Government subsidised schemes; and

(e) the amount of foreign exchange earmarked for the purpose?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) to (e). A statement giving the required information is laid on the Table of Lok Sabha. [See Appendix III, annexure No. 116].

Deposits for Election Petitions

965. Shri Mohan Swarup: Will the Minister of Law be pleased to state:

(a) the controlling authority of the treasury head given below:

“Central (Civil) Section P.
Deposits and Advances Part II
Deposits not bearing interest
(c) other deposits accounts—Civil
Deposits—Revenue Deposits—for
Election petitions”; and

(b) the authority before whom the application for refund of the amount be made if the amount has been deposited in the above mentioned head without mentioning in the challan form at the time of the deposit that it is being deposited in favour of the Secretary, Election Commission?

The Minister of Law (Shri A. K. Sen): (a) Secretary, Election Commission.

(b) Applications for refund of deposits in respect of Election Petitions should be made to the Election Commission, though the Secretary, Election Commission, as the Controlling Officer of the account head, is also competent to order refunds. Even where the deposit is not made in favour of the Secretary, Election Commission, applications for refund should be made to the Election Commission.